

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB)NO. 07/Chd/HRY/2018

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of :

Shivashakti Elmech Private LimitedApplicant-Operational Creditor
Versus

Drake and Scull Water & Energy India Private Limited
...Respondent-Corporate Debtor

Present: Mr. Ashok Kriplani, Advocate for applicant-operational creditor.
Mr. Vinod Kumar Chaurasia, proposed Interim Resolution
Professional.
Mr. A.K. Suri, Mr. Ankit and Mr. Anuj Garg, Advocates for
respondent-Corporate Debtor.

Mr. A.K. Suri, Advocate filed Power of Attorney along with copy of
resolution dated 31.01.2018 of the Board of Director of respondent-company
authorising Mr. Qazi Kamil Akmal, Accountant to execute Power of Attorney.
The same be taken on record. Learned counsel for the respondent seeks time
to file reply.

The matter is adjourned to 06.03.2018 for arguments. The reply/
objections, if any, be filed at least one week before the date fixed with copy
advance to the counsel opposite.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

February 01, 2018
saini